

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.142
CP 11 of 2020

Proceedings under Section 71(10) of Co.act,2013

IN THE MATTER OF:

Rajasthan Rajya Vidhyut Prasaran Nigam Ltd
V/s
Essar Shipping Ltd

.....Applicant

.....Respondent

Order delivered on: 18/01/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Ravi Pahwa, Adv.
For the Respondent : Mr. Nipun Singhvi, Adv.

ORDER

Learned Counsel for the respondent, Mr. Nipun Singhvi, states that the entire principle amount in the present application has been paid. Further, both Counsels submit that settlement talks are presently going on between the parties and requested adjournment.

Considering the joint request from both counsels, the matter stands adjourned to 07.03.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)